

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **22.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : K V Captial
Vs
Amar Prakaash Developers Pvt Ltd

MAIN PETITION NUMBER : CP(IB)/73(CHE)2022
(IA/MA) APPLICATION NUMBERS

IA/1450(CHE)/2024; IA(IBC)/1418(CHE)2024; IA/1329CHE)/2024;
IA/1411CHE)/2024; IA/673CHE)/2024; IA/988(CHE)/2023

ORDER

IA/1450(CHE)/2024

Present: Mr. Rajesh Bohra, Ld. Counsel for Applicant.
Mr. V.V.Sivakumar, Ld. Counsel for R1.
Ms. Varsha Jain, Ld. Counsel for R2.

Reply / Counter is stated to be e-filed by both the Respondents. Hard copy be filed within a week.

Ld. Counsel for the Applicant seeks and is granted 10 days time to file rejoinder.

IA(IBC)/1418(CHE)2024

Present: Mr. Rajesh Bohra, Ld. Counsel for Applicant.
Mr. Varsha Jain, Ld. Counsel for R1.
None for R2.
Ms. Mehak Verma, Ld. Counsel for R3.

Despite service, till date R2 neither filed any reply nor made appearance.

Reply is stated to be e-filed by R1. Hard copy be filed within a week time.

Ld. Counsel for R3 seeks and is granted 10 days time to file reply.

Rejoinder, if any, be filed within 10 days thereafter.

IA/1329CHE)/2024

Present: Mr. M.S.Viswanathan, Ld. Counsel for erstwhile RP/Applicant.
Ms. Varsha Jain, Ld. Counsel for R1.
Ms. Mehak Verma, Ld. Counsel for R2.

Reply is stated to be e-filed by R1. Hard copy be filed in a week.
Ld. Counsel for R2 seeks and is granted 10 days time to file reply.
Rejoinder, if any, be filed within 10 days thereafter.

IA/1411CHE)/2024

Present: Mr. Varsha Jain, Ld. Counsel for Applicant.

None for Respondents, despite service as seen from the Affidavit of service.
Status report filed by the RP vide SR. No.3078 dated 21.06.2024.

Ms. Veena Drall, appearing for RP submits that one Resolution Plan has been received from the Promoter, which is under consideration with the CoC. CoC has also granted 15 days extension to submit the Resolution Plan by the Prospective Resolution Applicant.

She submits that last date for submission of Resolution Plan is 25.07.2024.
She states that Application for extension of CIRP has already been filed.

Registry is directed to list the application within a week.

IA/673CHE)/2024

Present: Ms. Varsha Jain, Ld. Counsel for Applicant.
Ms. Padmapriya, Ld. Counsel for Indian Overseas Bank.

Pleadings are complete.

IA/988(CHE)/2023

Present: Ms. Chinna Abraham, Ld. Counsel for Applicant.
Ms. Varsha Jain, Ld. Counsel for Respondent.

This Application is for return of the title deed.

Pleadings are complete.

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Arguing Counsel for Respondent is stated to be not available.

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List all the Applications for hearing on **20.08.2024**.

Registry is directed to upload the name of the Counsels of the parties in the cause list.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

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**[SANJIV JAIN]
MEMBER (JUDICIAL)**